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Serial No. of Order	Date of Order	Order with Signature	
		CA's 122/96, 123/96, 591/95, 592/95 593/95, 595/95 and 596/95 MA's 662/97, 664/97, 661/97, 665/97, 663/97 640/97 and 639/97.	Order NO. 14.2.96 Copy of order with OAT may be sent to all the Respondents by reg post Copy may be given to Pentone's counsel.
	9.12.97	This common order will govern in all these cases. These ^{original} applications were disposed of at the admission stage before the appearance of Respondents with the direction that the applicants, in all these cases, be suitably engaged wherever work is available. Learned Additional standing counsel has filed the present MA's for modification of the above order. Learned counsel for the applicants in all these cases, submits that he has already returned	15/2/96 SO Prison 15/2 M.A. 662/97 for modification of order Second copy filed copy not served For order 1 51232 B.J

Sam
2/12/97



Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		the briefs and the notices be sent to the applicants by post. we note that this is a Prayer for Reviewing the order passed in the OAs. In view of this let the Respondents may file a proper RA, in each case after which, orders will be passed regarding sending of notice to the applicants. let the MA in all these cases may lie over till the RA is filed. <i>Sum</i> 9/12/97 Vice-Chairman <i>[Signature]</i> Member (Tech)	